

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General (camp) at Jammu)  
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**Subject:-Representations submitted by Senior Public Prosecutors/Public Prosecutors and Assistant Public Prosecutors for appearing in the Jammu and Kashmir Higher Judicial Service Examination being conducted by the High Court of J&K and Ladakh.**

**ORDER**

No.: 1176 of 2024/RG

Dated: 31.07.2024

Whereas vide advertisement Notice No. 03 of 2024 dated 05.06.2024, applications were invited from the eligible Advocates for filling up of the posts in the cadre of District Judges (Entry level) in the pay level J-5 (144840-194660) by direct recruitment, in accordance with the provisions of Jammu and Kashmir Higher Judicial Service Rules, 2009, as amended from time to time.

**Whereas**, one of the eligibility conditions prescribed in the advertisement is that the candidate must be a practicing advocate in Courts of Civil and Criminal jurisdiction and must have been in actual practice for a period of not less than seven years as on the last date of the receipt of the application.

**Whereas**, number of representations were received from in-service Senior Public prosecutors/Public Prosecutors and Assistant Public Prosecutors seeking permission for appearing in the Jammu and Kashmir Higher Judicial Service Examination being conducted by the High Court of J&K and Ladakh.

**Whereas**, the matter was placed before the Hon'ble Committee for Higher Judicial Service (HJS) Examination for consideration and the Hon'ble Committee considered the matter in its meeting held on 10.07.2024 and was pleased to recommend that representations be rejected. The recommendations of Hon'ble Committee have been duly approved by Hon'ble the Chief Justice.

Therefore, on the strength of the recommendations of the Hon'ble Committee on High Court Judicial Service(HJS) duly approved by Hon'ble the Chief Justice, the subject representations stands rejected, on the grounds that the applicants are not eligible to be appointed as District Judges by direct recruitment in terms of the Higher Judicial Service Rules, 2009;

- (1) because the Senior Public Prosecutors/Public Prosecutors and Assistant Public Prosecutors are borne on the J&K Prosecution Service Recruitment Rules and, therefore, are holding Civil posts under the UT/State.

(2) because on the cut-off date fixed for submission of application forms, the applicants, who are permanent employees of the Government, cannot be treated as Advocates in actual practice/practising Advocates.

By Order.

*Sh*  
31.07.24  
(Shahzad Azeem)  
Registrar General  
Dated: 31.07.2024

No.: 29364-84 -/RG/GS

Copy of the above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr/Ms. Justice \_\_\_\_\_  
.....for kind information of their Lordship.
3. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
4. Registrar Computers (I.T), High Court of J&K and Ladakh, Jammu;  
..... for information
- ✓ 5. CPC, e-Courts, High Court of J&K and Ladakh for information and with the request to upload the same on the official website of the High Court for information of all the concerned.
6. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
7. Order File.

*Sh*  
31.07.24  
Registrar General